

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF VINDHYAVASINI ISPAT
INDUSTRIES PRIVATE LIMITED**

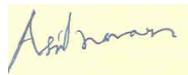
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Vindhyavasini Ispat Industries Private Limited
2.	Date of incorporation of corporate debtor	02/11/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27310MH2010PTC209729
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 101, OG-III, Oberoi Garden, Thakur Village Off Western Express Highway, Kandivali (E), Mumbai City, Maharashtra-400101, India
6.	Date of closure of Insolvency Resolution Process	06.01.2025
7.	Liquidation commencement date of corporate debtor	27.01.2025 (Copy of order received on 17.02.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Asish Narayan Registration No.: IBBI/IPA-002/IP-N00444/2017-2018/11274
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 4A/703, Whispering Palms, Lokhandwala, Kandivali (East), Mumbai, HDFC BANK, Maharashtra-400101 Email: cs.asish@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address for correspondence: C/o Resurgent Resolution Professionals LLP (IPE) 602, 6th Floor, Central Plaza, 166, CST Road, Kolivery Village, Kalina, Santacruz (west), Mumbai -400098. Email Id (Process specific): cirp.vvipl@gmail.com
11.	Last date for submission of claims	19.03.2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court -1, has ordered the commencement of Liquidation Process of the Vindhyavasini Ispat Industries Private Limited on **27.01.2025**. (Copy of order received on 17.02.2025).

The stakeholders of Vindhyavasini Ispat Industries Private Limited are hereby called upon to submit their claims with proof on or before **19.03.2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The claims may be filed in the prescribed format and with complete details duly notarized.

Submission of false or misleading proof of claims shall attract penalties.



Asish Narayan

Liquidator

In the matter of Vindhyavasini Ispat Industries Private Limited

Reg. No. IBBI/IPA-002/IP-N00444/2017-2018/11274

AFA Number: AA2/11274/02/311225/203699

AFA Valid Up to: 31-12-2025

Date: 17.02.2025

Place: Mumbai

